CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 28th day of August 1998.

Contempt Application no. 107 of 1996 in Original Application no. 1052 of 1996

Hon'ble Mr. S. Dayal, Administrative Member Hon'ble Mr. D.V.R.S.G. Dattatreyulu, Judicial Member.

U.S. Rai, S/o Shri V.N. Rai, r/o Shivpurwa P.O. Manduadih, Varanasi.

... Applicant

C/A Shri S.K. Dey, Sri S.K. Mishra

Versus

Sri T.N. party, D.R.M. N.E.R. Varanasi.

... Respondent

C/R Shri G.P. Agarwal.

ORDER

Hon'ble Mr. S. Dayal, Member-A.

This is an application seeking enunciation of proceedings for Contempt of Court for wilful non compliance of interim order passed in O.A. 1052/96 on 07.10.96.

2. Interim order dated 07.10.96 in 0.A. 1052/96 was for permitting the respondents to take the decision on the applicants representation and to maintain status quo as on that date.

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The opposite party in his CA has mentioned that network in Varanasi and his pay from 13.9.96 to 12.01.97 has been arranged and paid. The representation of the applicant has been disposed of by ordering that the applicant shall work under senior D.E.N. I N.E. Rly., Varanasi. There is subsequent suppl. CA filed by the respondents after the applicant mentioned in his R.A. that he has neither been allowed duty nor he has been paid. In this suppl. C.A. the respondents have stated that the applicant was medically decategorised and he has been posted on the post of Janitor under Sr. DN I, Varanasi and that he has been paid from 01.09.96.

In view of the averments made, we find that there is no violation of the interim order of this Tribunal dated 07.10.96. Contempt proceedings against the opposite party are, therefore, dropped and the notices issued are discharged. The case is consigned to record.

No Member-J

Member-A

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